

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 148/MP/2021

Subject : Petition under Section 38(2) read with Section 79(1)(c) and Section 79(1)(k) of the Electricity Act, 2003 and the Regulation 3 and 4 of the Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010, Regulations 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 for grant of regulatory approval for execution of Transmission System for evacuation of power from Pakaldul Hydro Electric Plant in Chenab Valley.

Date of Hearing : 12.10.2021

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Central Transmission Utility of India Limited (CTUIL)

Respondents : Chenab Valley Power Projects Pvt. Ltd. (CVPPPL) and 15 Ors.

Parties Present : Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Ms. Soumya Singh, Advocate, CTUIL
Shri Gaurav Gupta, Advocate, DTL
Shri S. K. Singh, Advocate, DTL
Shri Swapnil Varma, CTUIL
Shri Kashish Bhambhani, CTUIL
Shri Sandeep Kumawat, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Shri K. M. Lal, DTL
Shri Mohan, CVPPPL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the present Petition has been filed seeking regulatory approval for execution of transmission system for evacuation of power from Pakaldul Hydro Electric Plant in Chenab Valley.

3. In response to the observation of the Commission regarding the Electricity (Transmission System Planning, Development and Recovery of Inter-State Transmission Charges) Rules, 2021 notified by the Ministry of Power, Government of India on 1.10.2021, which, *inter alia*, provides for approval of the transmission projects by the Central Government after considering the recommendations of the



National Committee on Transmission, the learned counsel submitted that the said Rules have been notified after the filing of the present Petition and accordingly, sought liberty to examine the said Rules and seek necessary instructions in this regard.

4. Considering the request of the learned counsel for the Petitioner, the matter was adjourned.

5. The Petition shall be listed for hearing in due course for which a separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**